NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

(IB) 419 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017

NAME OF THE COMPANY: M/s Omni Media Communications Pvt. Ltd. Vs. M/s Jay Polychem India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 10 of IBC, 2016

S.NO. NAME

DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner (s):

Mr. Indresh Upadhaya, Mr. Arjun Kant, Ms. Jaydeep

Kaur and Mr. Shiv Johar, Advocates

For the Respondent (s): None

ORDER

Pursuant to the previous orders whereby it has been directed to serve the Corporate Debtor at their registered office as well as through its Directors at the addresses available through Speed Post, steps were duly taken. Court notice also be served Dasti. Affidavit of service is on record. None is present on behalf of the Respondent.

Ld. Counsel has taken us through the fact of the case. The certificate issued by their Bankers is not in conformity with the requirements of Section 9 (3) (c) of the Code. Ld. Counsel submits that despite his written request, the bank has refused to issue the same. Notice be issued to the Sr. Chief Manager, Standard Chartered Bank, Sansand Marg, New Delhi as to why action should be not initiated against them for non-compliance of the mandatory statutory provisions of the Code.

To come up on 15th November, 2017. Notice to be effected Dasti.

(S. K. Mohapatra) Member (T)

(Ina Malhotra) Member (J)

(Sapna Bhatia)